

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s AIREFF DETOX PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Aireff Detox Private Limited
2.	Date of incorporation of corporate debtor	21 st May, 1996
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH1996PTC099716
5.	Address of the registered office and principal office (if any) of corporate debtor	303, Sigma IT Park, Rabale TTC Industrial Area, Navi Mumbai - 400701
6.	Insolvency commencement date in respect of corporate debtor	10 th October, 2019
7.	Estimated date of closure of insolvency resolution process	7 th April, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kamal Kumar Naulakha IBBI/IPA-001/IP-P00486/2017-18/11652
9.	Address and e-mail of the interim resolution professional, as registered with the Board	101, Yusuf Building, 43 Mahatma Gandhi Road, Fort, Mumbai - 400001 Email -knaulakha@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	101, Yusuf Building, 43 Mahatma Gandhi Road, Fort, Mumbai - 400001 Email -knaulakha@outlook.com
11.	Last date for submission of claims	23 rd October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None at Present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	None at Present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) None at Present

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Aireff Detox Private Limited on 10th October, 2019

The creditors of M/s Aireff Detox Private Limited, are hereby called upon to submit their claims with proof on or before 23rd October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Kamal Kumar Naulakha
Interim Resolution Professional

Date: 16th October, 2019

Place: Mumbai